

FORM G

INVITATION FOR EXPRESSION OF INTEREST

(Under Regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP no	Majestic Research Services and Solutions Limited L72200KA2012PLC063818
2.	Address of the registered office	2 nd Floor, Kalpak Arcade, No. 46/17, Church Street Bangalore KA 560001 India
3.	Address of the Corporate Office	C-509, 5 th Floor, Kanakia Zillion, Gateway to BKC LBS Marg, Kurla (West) Mumbai MH 400070 India
4.	URL of website	https://mrssindia.com
5.	Details of place where majority of fixed assets are located	Mumbai, Maharashtra
6.	Installed capacity of main products/ services	Not applicable
7.	Quantity and value of main products/ services sold in last financial year (As per Annual Report for the financial year 2020-21)	Sales of Services amounting approx. Rs. 57.24 Crores
8.	Number of employees/ workmen	0 (not known)
9.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details can be sought in electronic form by email at: ipvin.mrssl@gmail.com
10.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	Details can be sought in electronic form by email at: ipvin.mrssl@gmail.com
11.	Last date for receipt of expression of interest	14 th August, 2023 upto 17:00 Hours
12.	Date of issue of provisional list of prospective resolution applicants	21 st August, 2023
13.	Last date for submission of objections to provisional list applicants	25 th August, 2023 upto 17:00 Hours
14.	Process email id to submit EOI	ipvin.mrssl@gmail.com

Sd/-

CA. Vineeta Maheshwari

RP for M/s. Majestic Research Services and Solutions Limited
IBBI Registration No.: IBBI/IPA-001/IP-P00185 /2017-18/10364

Email: ipvin.mrssl@gmail.com

Date: 28th July, 2023

Place: Surat

RAJARAMBAPU SAHAKARI BANK LTD.; PETH (Scheduled Bank) Recovery Department, Head Office, Peth, Tal.-WALWA, Dist-SANGLI PIN. No. - 415407 Ph. No. 02342-252131,252133. Mob.-9860600700, Email- recovery@rajarambapubank.org

Public Notice for Sale of Immovable properties

Bank has decided to sale following immovable properties.

Details of immovable properties

- 1) Commercial Unit No.3 admeasuring 5012 sq. ft. (carpet) on 2nd Floor. and 2) Commercial Unit No.3 admeasuring 5012 sq. ft. (carpet) on 4th Floor. In the Commercial Building Known as "THE BUSINESS BAY" situated on the NA land admeasuring about 3455.7 sq. mtrs., bearing Survey No.638/3 and bearing portion of Survey No.46, Hissa No.2(Part), Survey No.62, Hissa No.7(Part), Survey No.46, Hissa No.5E & Survey No.45, Hissa No.1(Part) of Village Mohili, Taluka Kurla on Kurla Andheri Road, in the Registration Sub-District Kurla, District Mumbai Suburban and with in the limits of Municipal Corporation of Greater Mumbai.

Interested parties should send proposal on mail address to dadar@rajarambapubank.org and recovery@rajarambapubank.org Mobile No. 9561000830, 9860600901

Chairman RAJARAMBAPU SAHAKARI BANK LTD; PETH (Scheduled Bank) Tal.-WALWA, Dist-SANGLI

FORM G INVITATION FOR EXPRESSION OF INTEREST (Under Regulation 36A(1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) RELEVANT PARTICULARS

Central Bank of India Dhundalwadi, Taluka Dahanu Dist Palghar- 401606 POSSESSION NOTICE (For Immovable Property) Appendix IV(See Rule 8(1))

PUBLIC NOTICE Mrs. BHARATI SUBHASH JOSHI who was a Joint Member of the RNA Regency Park CHS Limited, having address at RNA Mileum Township, M.G. Road, Near Hindustan Naka, Kandivali West, Mumbai-400067, and jointly holding Flat No. A-401 with Mr. VISHAL SUBHASH JOSHI in the building of the Society dated on 16-09-2022 without making any nomination.

THE COSMOS CO-OP. BANK LTD. Recovery & Write-off Department, Region - II Correspondence Address : Horizon Building, 1st Floor, Ransode Road & Gokhale Road Junction, Gokhale Road (North), Dadar (West), Mumbai - 400 028. Phone No. 022-24476012/57/58

E-AUCTION SALE NOTICE UNDER SARFAESI ACT, 2002

E-auction Sale Notice for Sale of Immovable & Movable Secured Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6), 9(1) & 6(2) of the Security Interest (Enforcement) Rules, 2002. In Pursuance to the order passed by Hon'ble Supreme Court dated 06.08.2019, 21.10.2019, 13.12.2019 & 17.02.2020 in I.A. Nos. 87018/2018, 138910/2018, I.A. No. 186738/2019 & I.A. No. 23286/2020 in Civil Appeal No. 20971/2017.

Table with 4 columns: Sr. No., Name of Borrower/Co-Borrowers/ Directors & Guarantors/Guarantors Companies, A. Date of Demand Notice B. Amount claimed in Demand Notice C. Possession Type / Date, Description of Assets, Date & Time of E-Auction I. Reserve Price II. E.M.D. (Earnest Money Deposit) III. Bid Incremental Amount

Note: 1. For inspection of subject property will be available with prior appointment, 2. EMD/BID forms are freely available with Authorised Officer and on Bank's Website, 3. Please contact for EMD payment details to Authorised Officer Mob. 7030932737/9960974848/8975758517/8975758512, 4. Last Date & Time of EMD and KYC Documents submission: 17.08.2023 upto 4.30 p.m. for properties no. 1 & 2. STATUTORY NOTICE- As per rule 6(2), 8(6) & 9(1) of Security Interest (Enforcement) Rules, 2002.

AXIS BANK LTD. Branch Office : 3rd Floor, Gigaplex, NPC - 1, TTC Industrial Area, Mugalsan Road, Airoli, Navi Mumbai - 400 708. Registered Office: 'Trishul', 3rd Floor Opp. Samarshwar Temple Law Garden, Ellisbridge Ahmedabad - 380006.

E-Auction Sale Notice for Sale of Immovable Properties

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rule, 2002. Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties are mortgaged/charged to the secured creditor, the physical possession of which has been taken by the Authorised Officer of Secured Creditor will be sold on "As is where is", "As is what is" and "Whatever there is" basis on below mentioned dates for recovery of the sum mentioned below due to the following secured creditors. The reserve price and the earnest money deposit will be as mentioned below. Please refer the appended auction schedule for necessary details :-

Auction Schedule table with 5 columns: Sr. No., Description of Property, Known Encumbrances (if any), Reserve Price (in Rs.), Earnest Money Deposit (in Rs.), Bid Incremental Amount, Last Date For Payment Of 25% Of Accepted Highest Bid For Confirmed Successful Bidder (inclusive Of EMD), Date, Time, And Venue For Public E-auction, Date for Inspection of properties, Cost of Tender/Bid Cum Auction Form, Return Of Emd Of Unsuccessful Bidders, Last Date For Payment Of 25% Of Accepted Highest Bid For Confirmed Successful Bidder (inclusive Of EMD), Last Date For Payment Of Balance 75% Of Highest Bid

Loan Details table with 5 columns: Borrower/ Guarantors / mortgagor Name & Address, Loan Account No, Date of Demand Notice U/SEC. 13(2) of SARFAESI Act, Amt. Of Demand Notice U/s-13(2) Of Sarfaesi Act (In Rs.), Date of Physical Possession, Publication Date Of Possession Notice, Outstanding Dues (INRS.)

For detailed terms and conditions of the sale, please refer to the link provided in the secured creditor's website i.e. https://www.axisbank.com/auction-retail. For any other assistance, the intending bidders may contact Mr. Shankant Sonavane, E-mail ID: shankant.sonavane@axisbank.com or Contact 919769699379 of the Bank during office hours from 9:30 a.m. to 4:00 p.m. The bid is not transferable. This Notice should be considered as 30 Days' Notice under Rule 8(6) of the Security Interest (Enforcement) rule, 2002 to the Borrowers.

Saraswat Bank Sarawat Co-operative Bank Ltd.

PHYSICAL POSSESSION NOTICE

(As per Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002) WHEREAS the undersigned being the Authorised Officer of Sarawat Co-op. Bank Ltd., under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules 2002 issued demand notice dated 30.07.2022 calling upon the borrower Mr. Bhayade Jaywant Govind & Co-borrower Mrs. Bhayade Sandhya Jaywant to repay the amount mentioned in the notice being ₹ 13,92,797/- (Rs. Thirteen Lakh Ninety Seven Thousand One Hundred Seventy Nine Only) as on 28.07.2022 plus interest and incidental charges, if any, thereon within 60 days from the date of receipt of the said notice.

AUTHORISED OFFICER Sarawat Co-op. Bank Ltd., 74/C Samadhan Building, Senapati Bapat Marg, Dadar (West), Mumbai 400 028. Tel. No. (022) 24221202 / 1204 / 1206 / 1211

PUBLIC NOTICE

SATCO CAPITAL MARKETS LTD. 17, NOBLE CHAMBERS, GROUND FLOOR, JANABHOOMI MARG, FORT, MUMBAI 400011 CIN No. U65990MH1989PLC051506 TEL. NO. 022-26456666/26556767 EMAIL ID: CONNECT@SATCO.CO.IN

PUBLIC NOTICE

Notice is hereby given to Public at large on behalf of Mrs. Swati Ubhas Khanolkar (hereafter referred to as "my client"), that the Property described in Schedule herein below is owned by Mrs. Jyoti Indrani Works (hereafter referred to as "Owner(s)"), and was purchased from Mr. Jagdish R. Mehta by an Instrument of Transfer dated 22nd January 1989 and Supplementary Agreement dated 20th February 1984, both by paying requisite stamp duty.

ಕರ್ನಾಟಕ ಸರ್ಕಾರ	
ಜನನದ ದಿನಾಂಕ: 28.07.2023	
1. ಹೆಸರು	ಶ್ರೀಮತಿ. ಸುಮಿತ್ರಾ ಕೆ.ಎಸ್. ಶರಣ
2. ಜನನದ ದಿನಾಂಕ	28.07.2023
3. ಜನನದ ಸ್ಥಳ	ಬೆಂಗಳೂರು
4. ತಂದೆ	ಶ್ರೀ. ಕೆ.ಎಸ್. ಶರಣ
5. ತಾಯಿ	ಶ್ರೀಮತಿ. ಸುಮಿತ್ರಾ ಕೆ.ಎಸ್. ಶರಣ
6. ವಿದ್ಯಾಭ್ಯಾಸ	ಬಿ.ಎ. (ಪದವಿ)
7. ಉದ್ಯೋಗ	ಪ್ರಾಥಮಿಕ ಶಿಕ್ಷಕಿ
8. ವಸತಿ	ಬೆಂಗಳೂರು
9. ಸಂಪರ್ಕ	9845678901
10. ಉಪಸ್ಥಾಪನೆ	ಜನನದ ದಿನಾಂಕ: 28.07.2023
11. ಸಂಪರ್ಕ	9845678901
12. ಉಪಸ್ಥಾಪನೆ	ಜನನದ ದಿನಾಂಕ: 28.07.2023
13. ಸಂಪರ್ಕ	9845678901
14. ಉಪಸ್ಥಾಪನೆ	ಜನನದ ದಿನಾಂಕ: 28.07.2023

ಕೃಷ್ಣೆಯ ಒಡಲಿಗೆ ಮಹಾರಾಷ್ಟ್ರ ನೀರು : ರೈತರಲ್ಲಿ ಸಂತಸ - ದುಗುಡ ಸಮ್ಮಿಶ್ರಣ

• ಪ್ರಜಾವಾಹಿನಿ-ರಬೀಂದ್ರ ಬಸಪ್ಪ

ಎದೆಬಿಡದೆ ಸುರಿಯುತ್ತಿರುವ ಮಳೆಯಿಂದಾಗಿ ಕೃಷ್ಣಾ ನದಿ ಭೋರ್ಗರಿಯುತ್ತಿದೆ. ಕಳೆದ ನಾಲ್ಕು ತಿಂಗಳಿಂದ ಬತ್ತಿ ಬರಿದಾದ ನದಿ ಮೈದುಂಬಿ ಹರಿದು ಜೀವಕಳೆ ಬಂದಿದೆ. ಬೇಸಿಗೆಯಲ್ಲಿ ಸಂಪೂರ್ಣ ಬತ್ತಿ ಬರಿದಾದ ಕೃಷ್ಣೆಯ ಒಡಲಿಗೆ ಮಹಾರಾಷ್ಟ್ರದ ನೀರು ಹರಿಸಲು ರಾಜಕೀಯ ಮುಖಂಡರು ಹರಸಾಹಸ ಮಾಡಿದರು ಸಾಧ್ಯವಾಗಲಿಲ್ಲ. ಮಹಾರಾಷ್ಟ್ರ ಕೃಷ್ಣಾ ನೀರು ಬಿಡಲು ಒಪ್ಪಿಕೊಂಡಿದೆ. ಇನ್ನೇನು ಕೆಲವೇ ದಿನಗಳಲ್ಲಿ ನೀರು ಬರುತ್ತದೆ ಎಂದು ರಾಜಕೀಯ ಮುಖಂಡರು ಹೇಳುತ್ತಲೇ ಬಂದರೂ ಕೃಷ್ಣಾ ನದಿಗೆ ಹಸಿ ನೀರು ಬರುತ್ತಲೇ ಕಳೆದ ನಾಲ್ಕು ತಿಂಗಳಿಂದ ಜನ-ಜಾನುವಾರುಗಳಿಗೆ ನೀರಿಲ್ಲದೆ ನದಿದಂಡೆಯ ಜನರು ಕುಡಿಯುವ ನೀರಿಗೆ ಪದದಾಡುವಂತಾಯಿತು. ರೈತರು ತಮ್ಮ ಜಮೀನುಗಳಲ್ಲಿ ಹಗಲಿರುಳು ನಿಸ್ಸದೆ ದುಡಿದು ಶ್ರಮಪಟ್ಟು ಬೆಳೆದ ಬೆಳೆಗಳಲ್ಲಿ ನೀರಿಲ್ಲದೆ ಬಣ್ಣ ಹೋದವು, ಇದು ನದಿ ದಂಡೆಯ ರೈತರು ಪ್ರತಿ ವರ್ಷ ಅನುಭವಿಸುವ ಕೊಂದರೆ. ನದಿ ದಂಡೆಯ ರೈತರಿಗೆ ಒಂದಿಲ್ಲೊಂದು



ಕುತ್ತು ಬರುತ್ತಲೇ ಇದೆ. ಬೇಸಿಗೆಯಲ್ಲಿ ನದಿ ಬತ್ತಿ ಬರಿದಾಗುವುದರಿಂದ ಕೃಷ್ಣಾ ಬೆಳೆ ಬೆಳೆಗಳಲ್ಲಿ ನೀರಿಲ್ಲದೇ ಬಣ್ಣ ಹೋಗುತ್ತವೆ. ಮಳೆಗಾಲದಲ್ಲಿ ನದಿಗೆ ಪ್ರವಾಹ ಬಂದು ನದಿ ದಂಡೆಯ ರೈತರ ಜಮೀನುಗಳಿಗೆ ನೀರು ನುಗ್ಗಿ ಬೆಳೆದ ಬೆಳೆಗಳಲ್ಲಿ ನೀರು ಪಾಲಾಗುತ್ತವೆ. ಕೃಷ್ಣಾ ನದಿ ನಾಲ್ಕು ತಿಂಗಳು ಬತ್ತಿ ಬರಿದಾಗಿ ನದಿ ದಂಡೆಯ ಜನರನ್ನು ನೀರಿನ ಬವಣೆಯಿಂದ ತಡೆಹಿಡಿದು, ನದಿ ದಂಡೆಯ ಗ್ರಾಮಗಳ ಗುಡಿ, ಕಟ್ಟಡಗಳಲ್ಲಿ ಚಹಾದ ಅಂಗಡಿಗಳಲ್ಲಿ ಕುಳಿತ ಜನರು ದಿನನಿತ್ಯ ನದಿಗೆ ನೀರು ಹರಿಸುವ ಕುರಿತು ಚರ್ಚಿಸಿದ್ದೇ ಬಂತು. ಹೋಟೆಲ್ ಮುಂದೆ ದಿನಪತ್ರಿಕೆ ಓದುಕು ಕುಳಿತವರ ಬಳಿ ಹೋಗಿ ಪೇಪರದಾಗ ಹೋಗಿ ಕೊಯ್ಯಾ ನೀರು ಬಿಟ್ಟು ಸುದ್ದಿ ಬಂದಂತೆ ಇದೆ ಎಂದು ಜನರು ಕೇಳುವದು ಮಾಮೂಲಾಗಿತ್ತು. ಈಗ ನದಿಗೆ ನೀರು ಬಂದು ನದಿ ದಂಡೆಯ ಜನರಲ್ಲಿ ಎಲ್ಲೆಲ್ಲದ ಸಂತಸ ಉಂಟಾಗಿದೆ. ದೇವರ ಹಿಪ್ಪರಿಗೆ ಜಲಾಶಯಕ್ಕೆ ಸದ್ಯ ಹೆಚ್ಚಿನ ಪ್ರಮಾಣದಲ್ಲಿ ನೀರು ಹರಿದು ಬರುತ್ತಿದೆ. ನದಿಯ ಎರಡು ಬದಿಯ ಗ್ರಾಮಗಳ ಜನರಿಗೆ ನೀರಿನ ಭವಣೆ ನೀಗಿ ನಿಟ್ಟುಸಿರು ಬಿಡುವಂತಾಗಿದೆ.

ಆದರೂ ಮುಂದೆ ನದಿಗೆ ಪ್ರವಾಹ ಬಂದರೆ ಹೇಗೆ ಎಂಬ ಚಿಂತೆ ನದಿ ದಂಡೆಯ ಜನರಲ್ಲಿ ಕಾಡುತ್ತಿದೆ. ಒಂದೆಡೆ ನದಿ ನೀರು ಅವಲಂಬಿಯೇ ಬೇಸಾಯ ಮಾಡುವ ರೈತರು ತಮ್ಮ ಜಮೀನುಗಳಲ್ಲಿ ಅಳಿದುಳಿದ ಬೆಳೆ ಸಂರಕ್ಷಣೆಗೆ ಬೆಳೆಗಳಿಗೆ ನೀರುಕೆಳಲು ಸಜ್ಜಾಗಿದ್ದಾರೆ. ಕೊಯ್ಯಾ ಜಲಾಶಯದ ಅಭಿವೃದ್ಧಿ ಪ್ರದೇಶದಲ್ಲಿ ಮಳೆರಾಯನ ಅಭಿವೃದ್ಧಿ ಮುಂದುವರಿದಿದ್ದರಿಂದ ಕೃಷ್ಣಾ ನದಿಗೆ ಪ್ರವಾಹ ಬರಬಹುದೆಂಬ ಸುದ್ದಿ ಹರಿದಾಡುತ್ತಿದೆ. ಆದ್ದರಿಂದ ನದಿ ದಂಡೆಯ ಹೊಲ ಗದ್ದೆಗಳಲ್ಲಿ ವಸತಿ ಇರುವ ಜನರು ತಮ್ಮ ದನ-ಕರುಗಳೊಂದಿಗೆ ಸುರಕ್ಷಿತ ಸ್ಥಳಗಳಿಗೆ ತೆರಳುವಂತೆ ಕಾಲ್ಪನಿಕಾತ್ಮಕ ನದಿ ದಂಡೆಯ ಗ್ರಾಮಗಳಲ್ಲಿ ಹಂಗೂರ ಸಾರಲಾಗಿದೆ.

ಜಿಲ್ಲಾಮಟ್ಟದಲ್ಲಿ ಜನಸಂಪರ್ಕ ಸಭೆ : ಶಿವರಾಜ ತಂಗಡಗಿ

• ಪ್ರಜಾವಾಹಿನಿ-ಕೊಪ್ಪಳ

ಸೇರಿದಂತೆ ಯಾವುದೇ ಬೆಳೆ ಹಾನಿಯಾಗಿದ್ದಲ್ಲಿ ಕೃಷಿ, ತೋಟಗಾರಿಕೆ ಸೇರಿದಂತೆ ಇನ್ನಿತರ ಅಧಿಕಾರಿಗಳು ಜಂಟಿ

ಜಿಲ್ಲೆಯ ಸಾರ್ವಜನಿಕ ಕುಂದುಕೊರತೆಗಳ ನಿವಾರಣೆಗಾಗಿ ಪ್ರತಿ ವಾರ ಜಿಲ್ಲಾಮಟ್ಟದಲ್ಲಿ ಜನಸಂಪರ್ಕ ಸಭೆ ನಡೆಸಲಾಗುವುದು ಎಂದು ಹಿಂದುದ ವರ್ಗಗಳ ಕಲ್ಯಾಣ, ಕನ್ನಡ ಮತ್ತು ಸಂಸ್ಕೃತಿ ಇಲಾಖೆ ಹಾಗೂ ಕೊಪ್ಪಳ ಜಿಲ್ಲಾ ಉಸ್ತುವಾರಿ ಸಚಿವರಾದ ಶಿವರಾಜ ತಂಗಡಗಿ ಅವರು ಹೇಳಿದರು.

ಮುಂಗಾರು ಮಳೆಯಿಂದ ತೊಂದರೆಗಳು ಮತ್ತು ಕೈಗೊಂಡ ಕ್ರಮಗಳ ಬಗ್ಗೆ ಜುಲೈ 26ರಂದು ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಕಛೇರಿ ಸಭಾಂಗಣದಲ್ಲಿ ಅಧಿಕಾರಿಗಳೊಂದಿಗೆ ನಡೆಸಿದ ವಿಶೇಷ ಸಭೆ ಬಳಿಕ ಅವರು ಸುದ್ದಿಗಾರರೊಂದಿಗೆ ಮಾತನಾಡಿದರು.

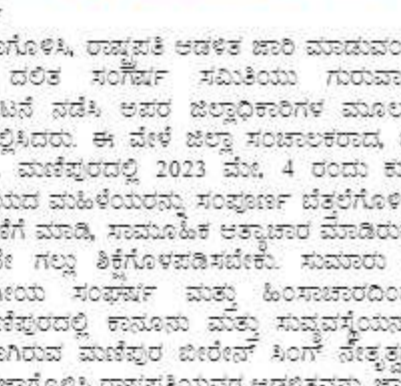
ಜಿಲ್ಲಾಮಟ್ಟದಲ್ಲಿ ಜನ ಸಂಪರ್ಕ ಸಭೆಯಂತೆ ತಾಲೂಕುಮಟ್ಟದಲ್ಲಿ ಸಹ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು ಜಿಲ್ಲಾ ಸಂಚಾರಿಯತ್ ಮುಖ್ಯ ಕಾರ್ಯನಿರ್ವಹಣಾಧಿಕಾರಿಗಳ ಸಮಕ್ಷಮದಲ್ಲಿ ತಾಲೂಕು ಮಟ್ಟದ ಅಧಿಕಾರಿಗಳೊಂದಿಗೆ ಪ್ರಗತಿ ಪರಿಶೀಲನೆ ಸಭೆಗಳನ್ನು ನಡೆಸಿ ಆಯಾ ತಾಲೂಕುಗಳ ಸಮಗ್ರ ಅಭಿವೃದ್ಧಿಗೆ ಸಹ ಕ್ರಮ ವಹಿಸಲಾಗುವುದು ಎಂದು ಸಚಿವರು ತಿಳಿಸಿದರು.

ಇನ್ನು ಮೂರು ನಾಲ್ಕು ದಿನಗಳ ಕಾಲ ನಿರಂತರ ಮಳೆ ಸುರಿಯಲಿದೆ ಎಂದು ಹವಾಮಾನ ಇಲಾಖೆಯು ಮುನ್ಸೂಚನೆ ನೀಡಿದೆ. ಜಿಜಿ ಜಿಜಿ ಮಳೆಯಿಂದಾಗಿ ಹತ್ತಿ

ಮಣಿಪುರದ ಮುಖ್ಯಮಂತ್ರಿಯನ್ನು ವಜಾಗೊಳಿಸುವಂತೆ ಒತ್ತಾಯ

• ಪ್ರಜಾವಾಹಿನಿ-ಬಳ್ಳಾರಿ

ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಮುಖ್ಯಮಂತ್ರಿ ಬೀರೇನ್ ಸಿಂಗ್ ಸರ್ಕಾರವನ್ನು ವಜಾಗೊಳಿಸಿ, ರಾಜ್ಯಪತಿ ಅಡಳಿತ ಜಾರಿ ಮಾಡುವಂತೆ ಒತ್ತಾಯಿಸಿ, ಕರ್ನಾಟಕ ದಲಿತ ಸಂಘರ್ಷ ಸಮಿತಿಯು ಗುರುವಾರ ರಾಜ್ಯಪತಿಗಳಿಗೆ ಮನವಿ ಸಲ್ಲಿಸಿದರು. ಈ ವೇಳೆ ಜಿಲ್ಲಾ ಸಂಚಾಲಕರಾದ, ಜಿ ಗೋವರ್ಧನ ಮಾತನಾಡಿ, ಮಣಿಪುರದಲ್ಲಿ 2023 ಮೇ, 4 ರಂದು ಕುಕಿ ಜೋ ಬುಡಕಟ್ಟು ಸಮುದಾಯ ಮಹಿಳೆಯರನ್ನು ಸಂಪೂರ್ಣ ಬೆತ್ತಲೆಗೊಳಿಸಿ, ಸಾರ್ವಜನಿಕವಾಗಿ ಮೆರವಣಿಗೆ ಮಾಡಿ, ಸಾಮೂಹಿಕ ಅತ್ಯಾಚಾರ ಮಾಡಿರುವ ಮಾನ್ಯರನ್ನು ತಕ್ಷಣವೇ ಗಲ್ಲು ಶಿಕ್ಷೆಗೊಳಿಸಬೇಕು. ಸುಮಾರು 3 ತಿಂಗಳುಗಳಿಂದ ಜನಾಂಗೀಯ ಸಂಘರ್ಷ ಮತ್ತು ಹಿಂಸಾಚಾರದಿಂದ ನಲುಗಿ ಹೋಗಿರುವ ಮಣಿಪುರದಲ್ಲಿ ಕಾನೂನು ಮತ್ತು ಸುವ್ಯವಸ್ಥೆಯನ್ನು ನಿರಂತರವಾಗಿ ವಿಫಲವಾಗಿರುವ ಮಣಿಪುರ ಬೀರೇನ್ ಸಿಂಗ್ ನೇತೃತ್ವದ ಸರ್ಕಾರವನ್ನು ತಕ್ಷಣವೇ ವಜಾಗೊಳಿಸಿ ರಾಜ್ಯಪತಿಯವರ ಅಡಳಿತವನ್ನು ಜಾರಿ ಮಾಡಬೇಕು. ಕಾನೂನು ಮತ್ತು ಸುವ್ಯವಸ್ಥೆ ಕಾಪಾಡಲು ವಿಫಲವಾಗಿರುವ ಮಣಿಪುರದ ಮುಖ್ಯಮಂತ್ರಿ ಬೀರೇನ್ ಸಿಂಗ್, ಕೇಂದ್ರ ಗೃಹಮಂತ್ರಿ ಅಮಿತ್ ಶಾ ಮತ್ತು ಪ್ರಧಾನಿ ನರೇಂದ್ರ ಮೋದಿಯವರು ನೈತಿಕ ಹೊಣೆ ಹೊತ್ತು ತಮ್ಮ ಸ್ವಾಸ್ಥ್ಯಗಳಿಗೆ ರಾಜೀನಾಮೆ ಸಲ್ಲಿಸಬೇಕು ಎಂದು ಒತ್ತಾಯಿಸಿದರು.



ಕೊಪ್ಪಳ : ತಾಲೂಕಿನ ಸುರಿದ ಮಳೆಯಿಂದ ಜನಜೀವನ ಅಸ್ತವ್ಯಸ್ತವಾಗಿದೆ. ತಾಲೂಕಿನಲ್ಲಿ 8 ಮನೆಗಳು ಭಾಗಶಃ ಹಾನಿ. ಮಳೆಗಳು ಭಾಗಶಃ ಹಾನಿಯಾಗಿವೆ. ಹೊಸಕೋಡಿ ಹಳ್ಳಿ ಕುಂಬಾರ ಕೋಟಪ್ಪ, ಕೋಟಗಲ ಕರಡಿ ಮಾಯಪ್ಪ ಬಿಸ್ ಅಂಚಪ್ಪ, ಉಜ್ಜಿನ ಅಂಚಪ್ಪ ಬಿಸ್ ಅಂಚಪ್ಪ, ಚನ್ನಪ್ಪ, ಚನ್ನಪ್ಪ ಕರಡಿ ಬಿಸ್ ಅಂಚಪ್ಪ ಭರಮಪ್ಪ, ಚಂದ್ರಪ್ಪ ಬಿಸ್ ಅಂಚಪ್ಪ, ಕಂದಗಲ್ಲು ಲತಾಂಗಿ ಚನ್ನಪ್ಪ ಕೋಟ ಪರಾಪ್ಪ, ನಿಂಬಳಗಿ ಮಾಳಗಿ ಮನೆ ಅಬಿಲಾಬಿ ಕೋಟ ಹಸನ್ ಸಾಬ್, ರಾಮನಾಯಕನಹಳ್ಳಿ ಮೈಲಾರಪ್ಪ, ಕೋಟೆಯ ಕಾಡಪ್ಪನವರ ಹಿರಿಯಮ್ಮ ತಾಯಿ ಕಲಾಪಮ್ಮ (60) ಮೈಯ್ಯ ಮೇಲೆ ಮನೆಯ ಗೋಡೆ ಕುಸಿದು ಗಾಯ ಗೊಂಡಿದ್ದಾರೆ. ಅವರನ್ನು ಆರೋಗ್ಯ ಕೇಂದ್ರದಲ್ಲಿ ಆರೋಗ್ಯ ತಪಾಸಣೆ ನಡೆಸಿ ಹೆಚ್ಚಿನ ಚಿಕಿತ್ಸೆಗಾಗಿ ಕೋಪ್ಪಳ ಆಸ್ಪತ್ರೆಗೆ ದಾಖಲಿಸಲಾಗಿದೆ ಎಂದು ತಹಶೀಲ್ದಾರ್ ಎಂ ಕೆಮಾರ್ ಸ್ವಾಮಿ ಹೇಳಿದರು.



ಬಳ್ಳಾರಿ : ತಾಲೂಕಿನ ಹಲಕಂದಿ ಗ್ರಾಮ ಸಂಚಾರಿಯತಿಯ ಅಧ್ಯಕ್ಷ ಮತ್ತು ಉಪಾಧ್ಯಕ್ಷರನ್ನು 20 ಜನ ಸರ್ಕ ಸದಸ್ಯರ ನೇತೃತ್ವದಲ್ಲಿ ಬುಧವಾರ ಅಧಿಕಾರಿಗಳಿಗೆ ಅರ್ಪಿಸಿ ಮಾದಲಾಯಿತು. ಅಧ್ಯಕ್ಷರಾಗಿ ತಾಯಮ್ಮ ಕೋಟ ಬಸವರಾಜ್ ಮತ್ತು ಉಪಾಧ್ಯಕ್ಷರಾಗಿ ಎಸ್.ವಿ.ಸುಬ್ರಹ್ಮಣ್ಯ ಕೋಟ ಹೊನ್ನೂರಸ್ವಾಮಿ ರವರನ್ನು ಅಧಿಕಾರಿಗಳಿಗೆ ಬಹುಮಾನದ ಅಧಿಕಾರಿಗಳಾದ ನಾಗರಾಜ್, ಗ್ರಾಮ ಸಿಡಿಪಿ ಪ್ರಭಾಕರ್ ರವರ ಸಮ್ಮುಖದಲ್ಲಿ ಅರ್ಪಿಸಿ ಮಾದಲಾಯಿತು.



ಬಳ್ಳಾರಿ : ತಾಲೂಕಿನ ಕಪ್ಪಳಗಲ್ಲು ಗ್ರಾಮ ಸಂಚಾರಿಯತಿಯ ಅಧ್ಯಕ್ಷ ಮತ್ತು ಉಪಾಧ್ಯಕ್ಷರನ್ನು 13 ಜನ ಸರ್ಕ ಸದಸ್ಯರ ನೇತೃತ್ವದಲ್ಲಿ ಬುಧವಾರ ಅಧಿಕಾರಿಗಳಿಗೆ ಅರ್ಪಿಸಿ ಮಾದಲಾಯಿತು. ಅಧ್ಯಕ್ಷರಾಗಿ ರೇಣುಕಾ ಕೋಟ ದಾಸಪ್ಪ ಮತ್ತು ಉಪಾಧ್ಯಕ್ಷರಾಗಿ ಭಾಗ್ಯಮ್ಮ ಕೋಟ ಬಸವರಾಜ ಇವರನ್ನು ಅಧಿಕಾರಿಗಳಿಗೆ ಬಹುಮಾನದ ಅಧಿಕಾರಿಗಳಾದ ದಯಾನಂದ, ಗ್ರಾಮ ಸಿಡಿಪಿ ಪರಶುರಾಮ್ ಇವರ ಸಮ್ಮುಖದಲ್ಲಿ ಅರ್ಪಿಸಿ ಮಾದಲಾಯಿತು. ಈ ಸಂದರ್ಭದಲ್ಲಿ ಗ್ರಾಮದ ಮುಖಂಡರು, ಇತರರು ಇದ್ದರು.

ಅತ್ಯುತ್ತಮ ಬೆಲ್ಲಾ ಪತ್ರಕರ್ತ ಪ್ರಶಸ್ತಿಗೆ ಆಯ್ಕೆ

• ಪ್ರಜಾವಾಹಿನಿ-ಮುಧೋಳಕಾಳ

ಕರ್ನಾಟಕ ಕಾರ್ಯನಿರತ ಪತ್ರಕರ್ತರ ಜಿಲ್ಲಾ ಘಟಕದಿಂದ ನಡೆಯುತ್ತಿರುವ ಪತ್ರಿಕಾ ದಿನಾಚರಣೆಯಲ್ಲಿ ಮುಧೋಳಕಾಳ ತಾಲೂಕಿನ ಪ್ರಜಾವಾಹಿನಿ ದಿನಪತ್ರಿಕೆಯ ಹಿರಿಯ ಪತ್ರಕರ್ತ ಬಸವರಾಜ ಕುಂಬಾರ ಅವರನ್ನು ಅತ್ಯುತ್ತಮ ಬೆಲ್ಲಾ ಮಟ್ಟದ ಅತ್ಯುತ್ತಮ ಪ್ರಶಸ್ತಿಗೆ ಆಯ್ಕೆ ಮಾಡಲಾಗಿದೆ ಎಂದು ಕಾನಿಪ್ ತಾಲೂಕು ಅಧ್ಯಕ್ಷ ಮತ್ತು ವಾರವಣಿಗೆ ಅಧ್ಯಕ್ಷತೆಯಲ್ಲಿ ನಡೆದ ಸಭೆಯಲ್ಲಿ ರಾಜ್ಯ ಕಾರ್ಯನಿರತ ಸಂಸ್ಥೆ ಸಿದ್ಧ. ಡಿ.ವಿ ವಡವಡೆಗೆ ತಿಳಿಸಿದ್ದಾರೆ. ಜುಲೈ 28 ಶುಕ್ರವಾರ ವಿಜಯಪುರದ ಕಂದಗಲೆ ಹಣಕಾಸುಕಲಾಕರಂ ರಂಗಮಂದಿರದಲ್ಲಿ ನಡೆಯಲಿರುವ ಪತ್ರಿಕಾ ದಿನಾಚರಣೆ ಸಮಾರಂಭದಲ್ಲಿ ಪತ್ರಕರ್ತರ ವಾರ್ಷಿಕ ಪ್ರಶಸ್ತಿಯನ್ನು ಬಸವರಾಜ ಈ ಕುಂಬಾರ ಅವರಿಗೆ ನೀಡಲಾಗುತ್ತಿದೆ ಎಂದು ತಿಳಿಸಿದರು.



ಒಂದೇ ವಾರದಲ್ಲಿ 76 ಮನೆಗಳಿಗೆ ಹಾನಿ

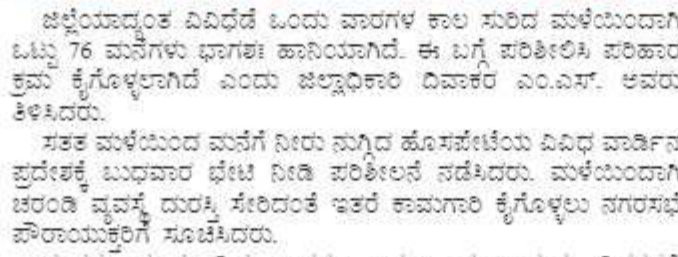
• ಪ್ರಜಾವಾಹಿನಿ-ಹೊಸಬೇಟೆ

ಜಿಲ್ಲೆಯಾದ್ಯಂತ ವಿವಿಧೆಡೆ ಒಂದು ವಾರಗಳ ಕಾಲ ಸುರಿದ ಮಳೆಯಿಂದಾಗಿ ಒಟ್ಟು 76 ಮನೆಗಳು ಭಾಗಶಃ ಹಾನಿಯಾಗಿವೆ. ಈ ಬಗ್ಗೆ ಪರಿಶೀಲಿಸಿ ಪರಿಹಾರ ಕ್ರಮ ಕೈಗೊಳ್ಳಲಾಗಿದೆ ಎಂದು ಜಿಲ್ಲಾಧಿಕಾರಿ ದಿವಾಕರ ಎಂ.ಎಸ್. ಅವರು ತಿಳಿಸಿದರು.

ಸತತ ಮಳೆಯಿಂದ ಮನೆಗೆ ನೀರು ನುಗ್ಗಿದ ಹೊಸಬೇಟೆಯ ವಿವಿಧ ವಾರ್ಡಿನ ಪ್ರದೇಶಕ್ಕೆ ಬುಧವಾರ ಭೇಟಿ ನೀಡಿ ಪರಿಶೀಲನೆ ನಡೆಸಿದರು. ಮಳೆಯಿಂದಾಗಿ ಚರಂಡಿ ವ್ಯವಸ್ಥೆ ದುರಸ್ತಿ ಸೇರಿದಂತೆ ಇತರ ಕಾಮಗಾರಿ ಕೈಗೊಳ್ಳಲು ನಗರಸಭೆ ಪೌರಾಯಂತ್ರಕ್ಕೆ ಸೂಚಿಸಿದರು.

ನಂತರ ಮಾತನಾಡಿದ ಅವರು ಇನ್ನೂ ಮುಂಬರುವ ದಿನಗಳಲ್ಲಿ ಯಾವುದೇ ರೀತಿಯಾದ ಹಾನಿಯಾದರೂ ಪರಿಶೀಲಿಸಿ ಕ್ರಮ ಕೈಗೊಳ್ಳಬೇಕು ಗ್ರಾಮ ಮಟ್ಟದಲ್ಲೂ ಸಹ ಜಾಗೃತಿ ವಹಿಸಲು ಅಧಿಕಾರಿಗಳಿಗೆ ಸೂಚಿಸಲಾಗಿದೆ. ತಾಲೂಕು ಭಾಗದಲ್ಲಿಯೇ ಇದ್ದು ಯಾವುದೇ ಸಮಸ್ಯೆ ಉಂಟಾದರೂ ಪರಿಶೀಲಿಸಿ ಪರಿಹಾರ ಕ್ರಮ ಕೈಗೊಳ್ಳಬೇಕು ಎಂದು ಅಧಿಕಾರಿಗಳಿಗೆ ಸೂಚಿಸಿ ನೀಡಲಾಗಿದೆ. ಜಲಾಶಯದಲ್ಲಿ ಸದ್ಯ 40 ಟಿಎಂ ನೀರು ಸಂಗ್ರಹವಾಗಿದೆ. ನದಿ ಸಾತ್ಯದಲ್ಲಿರುವ 22 ಗ್ರಾಮಗಳ ಜನರಿಗೂ ಸಹ ಮುನ್ಸೂಚನೆ ನೀಡಲಾಗಿದೆ ಎಂದು ಮಾಹಿತಿ ನೀಡಿದರು.

ನಂತರ ತಾಯಿ, ಮಕ್ಕಳ ಆಸ್ಪತ್ರೆ ಹಾಗೂ ಸಾರ್ವಜನಿಕ ನೂರು ಹಾಸಿಗೆ ಆಸ್ಪತ್ರೆಗೆ ಭೇಟಿ ನೀಡಿ ಪರಿಶೀಲನೆ ನಡೆಸಿ ಆರೋಗ್ಯ ಇಲಾಖೆ ಅಧಿಕಾರಿಗಳಿಂದ ಮಾಹಿತಿ ಪಡೆದರು. ಸಿಬ್ಬಂದಿಯ ಹಾಜರಾತಿ ಪರಿಶೀಲಿಸಿ ಪ್ರತಿಯೊಬ್ಬರೂ ಐಸಿ ಕಾರ್ಡ್ ಧರಿಸಲು ಸೂಚಿಸಿದರು. ರೋಗಿಗಳ ಜೊತೆ ಮಾತುಕತೆ ನಡೆಸಿ ಅಗತ್ಯ ಸೌಲಭ್ಯಗಳ ಮಾಹಿತಿ ಪಡೆದು ಕ್ರಮ ಕೈಗೊಳ್ಳಬೇಕು ಎಂದು ಅಧಿಕಾರಿಗಳಿಗೆ ಸೂಚಿಸಿದರು.



ಕೆಸರುಗದ್ದೆಯಂತಾದ ರಸ್ತೆಗಳು : ಹಿಡಿಶಾಪ ಹಾಕುತ್ತಿರುವ ಗ್ರಾಮಸ್ಥರು

• ಪ್ರಜಾವಾಹಿನಿ-ದೇವಕಪ್ಪಳಗಿ

ತಾಲೂಕಿನ ಹುಣಿಪುಳ ಗ್ರಾಮದಲ್ಲಿ ಮಳೆ ನೀರಿನ ಜೊತೆ ಮಲಿನ ನೀರಲ್ಲ ರಸ್ತೆ ಮೇಲೆ ಹರಿದು ಗಟ್ಟಿ ನಾರುತ್ತಿದೆ. ಹೀಗಾಗಿ ಜನಸಾಮಾನ್ಯರು ಹಿಡಿಶಾಪ ಹಾಕುತ್ತಲೇ ಸಂಚರಿಸುವಂತಾಗಿದ್ದು, ತಕ್ಷಣವೇ ಗ್ರಾಮದಲ್ಲಿನ ಒಳಚರಂಡಿಗಳನ್ನು ಸ್ವಚ್ಛಗೊಳಿಸಿ ಮಲಿನ ನೀರು ಸರಾಗವಾಗಿ ಹೋಗುವಂತೆ ಕ್ರಮ ಕೈಗೊಳ್ಳಬೇಕೆಂದು ನಾಗರಿಕರು ಆಗ್ರಹಿಸಿದ್ದಾರೆ.

ಹುಣಿಪುಳ ಗ್ರಾಮದಲ್ಲಿ ಬಹುತೇಕ ಕಡೆ ಮಲಿನ ನೀರು ರಸ್ತೆ ಮೇಲೆ ಹರಿಯುತ್ತಿದ್ದು ಸ್ವಚ್ಛತೆಯಿಲ್ಲದ ಮಲಿನ ನೀರು ಹರಿಯುತ್ತಿದೆ. ಸುಮಾರು 10 ಸಾವಿರ ಜನಸಂಖ್ಯೆ ಹೊಂದಿರುವ ಹುಣಿಪುಳ ಗ್ರಾಮದಲ್ಲಿ 4 ವಾರ್ಡ್‌ಗಳನ್ನು ಎಲ್ಲ ವಾರ್ಡ್‌ಗಳ ಸ್ವಚ್ಛತೆ ಸಂಪೂರ್ಣ ಆಯೋಜನೆ ಮಾಡುವಾಗಿದೆ. ಮಲಿನ ನೀರಲ್ಲ ರಸ್ತೆ ಮೇಲೆ ಹರಿಯುತ್ತಿರುವ ಮಲಿನ ನೀರು ಚಿಕ್ಕಮಕ್ಕಳ ಮಲಿನ ನೀರಿನಲ್ಲಿಯೇ ಅಳಿಸಿ ರೋಗಗಳಿಗೆ ಆಹಾರ ನೀಡುತ್ತಿದ್ದಾರೆ. ಸಾಂಕ್ರಮಿಕ ರೋಗಗಳು ಹರಡುವ ಭೀತಿಯಲ್ಲಿದ್ದಾರೆ.

ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆಯಿಲ್ಲದೆ ಮೊದಲೇ ಮಳೆಗಾಲ ಪ್ರಾರಂಭವಾಗಿದ್ದು ಒಂದಿಷ್ಟು ಮಳೆ ಬಂದರೂ ಸಾಕು ರಸ್ತೆಗಳಲ್ಲಿ ಕೆಸರುಗದ್ದೆ ನಿರ್ಮಾಣವಾಗುತ್ತದೆ. ಮಲಿನ ನೀರು ಮಳೆ ನೀರು ಸೇರಿ ರೋಗಗಳು ಹರಡುವಂತಾಗಿದ್ದು ಗ್ರಾಮದ ತುಂಬೆಲ್ಲ ಅನಾರೋಗ್ಯ ವಾತಾವರಣ ನಿರ್ಮಾಣಕ್ಕೆ ನಾಂದಿ ಹಾಕಿದಂತಾಗಿದೆ.

ಸಾರ್ವಜನಿಕ ಸ್ಥಳೀಯ ಅಡಳಿತದವರಿಗೆ ಕೇಳಿದರೆ ಹಾರಿಕೆ ಉತ್ತರ ನೀರುತ್ತಿದ್ದಾರೆ. ಡಿ.ಡಿ. ಅವರಿಗೆ ಸಂಪರ್ಕಿಸಬೇಕೆಂದರೆ ಸಾಧ್ಯವಾಗುತ್ತಿಲ್ಲ. ಸ್ವಚ್ಛತೆ ಬಗ್ಗೆ ಹಲವಾರು ಬಾರಿ ಮನವಿ ಮಾಡಿದರೂ ಪ್ರಯೋಜನವಾಗಿಲ್ಲ. ಸ್ಥಳೀಯ ಅಧಿಕಾರಿಗಳು ಸೂಕ್ತ ರೀತಿಯಲ್ಲಿ ಸ್ವದಿ ಸ್ವಚ್ಛತೆ ಆದಕ್ಕಾಗಿ ತಕ್ಷಣವೇ ಗ್ರಾಮದ ತುಂಬೆಲ್ಲ ಮಲಿನ ನೀರು ಸ್ವಚ್ಛಗೊಳಿಸಿ ಒಳಚರಂಡಿಗಳಲ್ಲಿರುವ ಕೆಸರನ್ನಿವರಿಸಿ ತೆರವುಗೊಳಿಸಿ ಸರಾಗವಾಗಿ ಮಲಿನ ನೀರು ಹೋಗಿ ಹೋಗುವಂತೆ ಕ್ರಮ ಕೈಗೊಳ್ಳಬೇಕೆಂದು ಗ್ರಾಮದ ಪರಶುರಾಮ ಅಲ್ಪಾ, ಮೈನುದ್ದೀನ ಬಾಗವಾನ, ಮಹಮ್ಮದ್ ರಫೀಕ್ ಇವರಿಂದ ಚರಂಡಿಯಲ್ಲಿನ ನೀರು ನಿರಂತರ, ಅಜೀಜ ಕುಸೂರ, ಸದ್ವಮ ಬಿಜಲಬಾದಿ, ಚಂದಪ್ಪ ಪೂಜಾರಿ, ಅಲ್ಲಾಬಕ್ಷ ಚಂದಕವಳ್ಳಿ, ಕಸ್ತೂರಿಬಾಯಿ ಪೂಜಾರಿ ಸೇರಿದಂತೆ ಗ್ರಾಮಸ್ಥರು ಆಗ್ರಹಿಸಿದ್ದಾರೆ.



ಸುರಿಯುತ್ತಿರುವ ಜಿಟಿಜಿಟಿ ಮಳೆಗೆ ಶಿಥಿಲಾವಸ್ಥೆ ತಲುಪಿದ ಶಾಲೆ

• ಪ್ರಜಾವಾಹಿನಿ-ಹಗರಬೆಂಗಳೂರು

ತಾಲೂಕಿನಲ್ಲಿ ಕಳೆದೊಂದು ವಾರದಿಂದ ಸುರಿಯುತ್ತಿರುವ ಜಿಟಿಜಿಟಿ ಮಳೆಗೆ ಸಾರ್ವಜನಿಕರು ಹೊರಬಾರದಂತೆ ಸ್ಥಿತಿಯನ್ನು ತಂದೊಡ್ಡಿದೆ ಈ ಮಳೆ.

ಬಹುತೇಕ ಮಳೆಗಾಲ ಆರಂಭವಾಗಲಿಗಿಂದ ನಾಲ್ಕು ಮಳೆಗಳು ಕೈಗೊಳ್ಳುತ್ತಿ ಕಂಗಾಲಾಗಿದ್ದ ರೈತಾಪಿ ವರ್ಗಕ್ಕೆ ಇದೀಗ ಜಿಟಿಜಿಟಿ ಮಳೆಯಿಂದ ಕಿರಿಕಿರಿ ಉಂಟಾಗಿದೆ. ಅತ್ತ ಜೋರಾಗಿ ಬಾರದು ಇತ್ತ ಸುಮ್ಮನೂ ಇರದು. ಇಂತಹ ಪರಿಸ್ಥಿತಿಯಲ್ಲಿ ತಾಲೂಕಿನ 158ಕ್ಕೂ ಹೆಚ್ಚು ಸರ್ಕಾರಿ ಹಿರಿಯ ಮಕ್ಕಳ ಕೆಲ ಕಿರಿಯ ಪ್ರಾಥಮಿಕ ಶಾಲಾ ಕೊಠಡಿಗಳು ಶಿಥಿಲಾವಸ್ಥೆಯಲ್ಲಿವೆ. ಅವುಗಳಲ್ಲಿ 5 ಶಾಲೆಗಳ

ಕೊಠಡಿಗಳ ಮೇಲ್ಭಾಗಕ್ಕೆ ಶಿಥಿಲಾವಸ್ಥೆಯಲ್ಲಿಯಿಂದ ಬಹುತೇಕ ಅಸಾಯದ ಸ್ಥಿತಿಯಲ್ಲಿವೆ ಎಂದು ಶಿಕ್ಷಣ ಇಲಾಖೆಯ ವರದಿ ಹೇಳುತ್ತಿವೆ.

ತಾಲೂಕಿನ ಬಾಚಿಗೊಂಡನಹಳ್ಳಿ ಒಂದನೇ ಕಾಲೋನಿಯ 10ಕೊಠಡಿಗಳ ಮೇಲ್ಭಾಗಕ್ಕೆ ಮೇಲೆ ನೀರು ನಿಂತಿರುವುದು ಮತ್ತು ಮೊದಲೇ ಹಳೇ ಕಟ್ಟಡವಾಗಿರುವ ಕಾರಣ ಶಿಥಿಲಗೊಂಡಿರುವುದರಿಂದ ಕೊಠಡಿಗಳು ಅಸಾಯದಲ್ಲಿದ್ದು ಕೆಲ ಕಡೆ ನೆಲಕ್ಕೆ ಬಿದ್ದು ಮೇಲ್ಭಾಗವೆಂಟು ಕುರಿತು, ಶಾಕತ್ ಕೆ.ನೇಮಲಾಚಾರ್‌ನಾಯ್ಡ್ ಮತ್ತು ತಾಲೂಕು ಅಧಿಕಾರಿಗಳ ಗಮನಕ್ಕೆ ಗ್ರಾ.ಸಂ.ಸದಸ್ಯ ಹಡಗಲಿ ಕರಿಬಸಪ್ಪ ತಂದರು. ಕೂಡಲೆ ಶಾಲೆಗೆ ಶಾಕತ್‌ರು ಭೇಟಿನೀಡಿ ಪರಿಶೀಲಿಸಿದರು.

ಹಳೇ ಮುಖಗನ್ನಹಳೆಯ ಸರ್ಕಾರಿ ಹಿರಿಯ ಪ್ರಾಥಮಿಕ ಶಾಲೆಯಲ್ಲಿ 4 ಕೊಠಡಿಗಳು ಸೇರಿದಂತೆ ಒಂದು ಆಡುಗೆ ಕೋಣೆ ಕೂಡ ಮೇಲ್ಭಾಗಕ್ಕೆ ಶಿಥಿಲಗೊಂಡು ಯಾವ ಕ್ಷಣದಲ್ಲಿ ಕಳಚಿ ಬೀಳುತ್ತದೆ ಎಂದು ಹೇಳಲಿಕ್ಕೆ ಬಾರದೆಂದು ಗ್ರಾಮದ ಮುಖಂಡ ಕೆ.ಹನುಮಂತಪ್ಪ ದೂರುತ್ತಾರೆ. ಈ ಬಗ್ಗೆ ಅಧಿಕಾರಿಗಳು ಗಮನ ಹರಿಸಬೇಕು ಎಂದು ಒತ್ತಾಯಿಸುತ್ತಾರೆ. ಗದ್ದಿಕೆರೆ ಸರ್ಕಾರಿ ಹಿರಿಯ ಪ್ರಾಥಮಿಕ ಶಾಲೆಯ 2 ಕೊಠಡಿಗಳು ಅಸಾಯದ ಸ್ಥಿತಿಯಲ್ಲಿವೆ. ಇದಲ್ಲದೆ, ಹಳೇ ಚಿಮ್ಮನಹಳ್ಳಿಯ ಸರ್ಕಾರಿ ಕಿರಿಯ ಪ್ರಾಥಮಿಕ ಶಾಲೆಯ 1 ಕೊಠಡಿ ಸಂಪೂರ್ಣ ಸೋರುತ್ತಿದೆ. ಅದು ಕೂಡ ಅಸಾಯದ ಸ್ಥಿತಿಯಲ್ಲಿದ್ದು ಶಿಥಿಲಗೊಂಡಿದೆ. ಆದರಲ್ಲೂ ತಾಲೂಕಿನ ಬೇಟಕಟ್ಟು ಸರ್ಕಾರಿ ಹಿರಿಯ ಪ್ರಾಥಮಿಕ ಶಾಲೆಯಲ್ಲಿ 400ಕ್ಕೂ ಹೆಚ್ಚು ವಿದ್ಯಾರ್ಥಿಗಳನ್ನೊಳಗೊಂಡ ಶಾಲೆಯಲ್ಲಿ



ನಿಡುವಂತೆ ಗ್ರಾಮಸ್ಥರು ಒತ್ತಾಯಿಸಿದ್ದಾರೆ ಎಂದು ತಿಳಿಸಿದರು.

ಸರ್ಕಾರಿ ಶಾಲೆಗಳ 158 ಕೊಠಡಿಗಳ ಮೇಲ್ಭಾಗಕ್ಕೆ ಶಿಥಿಲಗೊಂಡಿರುವುದು ಈ 10 ವರ್ಷಗಳ ಕಾಲ ಅಡಳಿತದ ಕಾರ್ಯವೈಖರಿಯನ್ನು ಅಡಕಿಸುವಂತಿದೆ. ಈ ಬಗ್ಗೆ ತಾಲೂಕು ಮಟ್ಟದ ಅಧಿಕಾರಿಗಳು ಮತ್ತು ಶಾಕತ್‌ರು ಗಮನಹರಿಸಬೇಕೆಂದು ಮುಂದಿನದಿನಗಳಲ್ಲಿ ಶಿಥಿಲಗೊಂಡಿರುವ ಕಟ್ಟಡಗಳ ರಿಪೇರಿನಂತಹ ಮುಂದಿನದಿನಗಳಿಗೆ ಮುಂದಾಗಬೇಕೆಂದು.



SHRIRAM HOUSING FINANCE LIMITED
 Reg. Off.: Office No. 123, Angappa Naicken Street, Chennai-600001
 Head Office: Level 3, Wockhardt Towers, East Wing C-2 Block, Bandra Kurla Complex, Bandra (East), Mumbai 400 051.
 Website: www.shriramhousing.in

POSSESSION NOTICE

Whereas the undersigned being the authorised officer of Shriram Housing Finance Limited (SHFL) under the provisions of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (said Act) and in exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 (said Rules) issued demand notices to the Borrowers details of which are mentioned in the table below to repay the amount mentioned in the said demand notices.

The Borrowers having failed to repay the amount, notices are hereby given to the Borrowers and the public in general that the undersigned being the Authorized Officer of SHFL has taken the Symbolic possession of the mortgaged properties described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with rule 8 of the said Rules, on this 25th day of July 2023.

Borrower/Co-Borrower Name & Address	Amount due as per Demand Notice
1. MRS. L KUMARI W/O SRINIVASA G. 2. MR. SRINIVASA G S/O GURUVAPPA, R/at: Anjaneya Cotton Mill Badavane, Tholahunse Post, Davangere - 577 003 Also At: Mrs. L Kumari, Proprietor, M/S. Veerabhadreshwara Provision Store, Anjaneya Cotton Mill Badavane, Tholahunse Post, Davangere, Karnataka - 577 003 Also At: Plot No. 157, Door No. 322/3/157, Anjaneya Cotton Mill Workers Badavane, Averagere Village, Davangere - 577 003	Rs. 12,57,146/- (Rupees Twelve Lakhs Fifty Seven Thousand One Hundred and Forty Six Only) in respect of Loan Account No. SLPHUBLI0000046 as on 12.05.2023 with further interest at the contractual rate, within 60 days from the receipt of said notice. Notice dated: 12.05.2023

Description of Property

All that piece and parcel of the Residential Property bearing No. 168/1, its Khatha No. 422, its Khaneshumari No. 322/2, Site No. 157, its current Door No. 322/3/157, measuring 9 1/2 X 30 Feet, out of 22+40/2X40+20/2 in the middle portion, Situated at Anjaneya Cotton Mill Workers Badavane, Averagere, Davangere Taluk and District and bounded on the: East : House Property belongs to Lakshmi bai in the same Site no and common Wall, West : Property belongs to Krishnanak S/o Lakyanaik in the same site no., North : Site No. 145, South : Road.

All that piece and parcel of the Residential Property bearing No. 168/1, its Khatha No. 422, its Khaneshumari No. 322/2, Site No. 157, its current Door No. 322/3/157, measuring 9 1/2 X 30 Feet, out of 22+40/2X40+20/2 towards western side, Situated at Anjaneya Cotton Mill Workers Extension, Averagere, Davangere Taluk and District and bounded on the: East : Property belongs to L Kumari, West : Road, North : Site No. 145, South : Road.

This notice is also hereby to caution the general public at large that the authorized officer of SHFL is in the lawful Symbolic Possession of the immovable property mentioned herein above and the Borrowers or any person shall not after receipt of this notice transfer by way of sale, lease or otherwise deal with/ alienate any of the above mentioned secured assets referred to in this notice, without prior written consent of SHFL.

The borrower's attention is invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Place: Davangere Sd/- Authorised Officer
 Date : 25-07-2023 Shriram Housing Finance Limited

OFFICE OF THE MAMLATDAR TISWADI TALUKA, PANAJI GOA

Mutation Case No. COMP/Mutation/39243/Taleigao

1. Kirtikumar Chimaltal Shah, 2. Marie Shah, 3. Represented by Power of Attorney Mrs. Sunita Shah R/o Machados Residential Cove, 4. Dona Paul Taleigao Goa. V/sApplicant

1. Alcon Real Estates Pvt. Ltd., office at Velho Building, Panaji, Goa. 2. Alice Martins e Lopes R/o Chinchim, Salcete, Goa. 3. Angela Souza Machado r/o Primavera building, Next to the Old Kaia Academy, Panaji, Tiswadi, North Goa, Goa. 4. Antonio Martins R/o Caranzalem, Tiswadi. 5. Arino Carvalho R/o Cansaulim, Mormugao, Goa. 6. Caolida Consolacao Goretí Fernandes Martins R/o Caranzalem, Tiswadi, North Goa, Goa. 7. Carlos De Costa Martins R/o Assolna, Salcete Goa. 8. Cristovao Maria Jose Antonio De Menezes R/o Fontainhas, Panaji Goa. 9. Daniel Fragoso Rodrigues R/o Taleigao, Tiswadi, North Goa, Goa. 10. Ena Souza Machado e Costa Martins R/o Assolna, Salcete Goa. 11. Evelyn Lucy Machado Godin R/o 585, Domlur Layout, Bangalore - 560071. 12. Fatima Martins R/o Caranzalem, Tiswadi, North Goa, Goa. 13. Fernando Lourdes Martins R/o Caranzalem, Tiswadi, North Goa, Goa. 14. Francisco Xavier Agnelo Do Perpetuo Socorro Menezes R/o Pune Maharashtra 15. Francisco Xavier Martins R/o Caranzalem, Tiswadi, North Goa, Goa. 16. Francisco Xavier Pereira R/o Uloroa, Majorada, Salcete, Goa. 17. Livia Lopes R/o Flat No. 3, 1st Floor, Merrygold Building, St. Inez, Panaji, Goa. 18. Lilia Piedade Lourdes Martins e Pereira R/o Uloroa, Majorada, Salcete, Goa. 19. Lourdes Martins e Dias R/o Andra, Bombay, Maharashtra. 20. Luiza Filomena Lourdes Martins e Fernandes R/o Aquem Baixo, Margao, Salcete, Goa. 21. Maria Conceicao Xavier De Melo Souza Machado R/o Dondrem Taleigao, Tiswadi, North Goa, Goa. 22. Maria De Jesus Fatima Menezes R/o Fontainhas, Panaji Goa. 23. Maria Janiza Da Conceicao Jose Menezes R/o Taleigao, Tiswadi, North Goa, Goa. 24. Marquinhos Martins e Carvalho R/o Cansaulim, Mormugao, Goa. 25. Miguel Joao Martins R/o Caranzalem, Tiswadi, North Goa, Goa. 26. Oscar Lopes R/o Chinchim, Salcete, Goa. 27. Pamela De Souza Braganca R/o Gaunsevaddo, Mapusa, Bardez, North Goa, Goa. 28. Paulo Balon Fernandes R/o Aquem Baixo, Margao, Salcete, Goa. 29. Querobino Martins R/o Flat No. 3, 1st Floor, Merrygold Building, St. Inez, Panaji, Goa. 30. Ivo Machado Braganca R/o Gaunsevaddo, Mapusa, Bardez, North Goa, Goa. 31. Guilherme Perpetuo Hamilton Souza Machado R/o Porlavaddo Siolim, Mapusa Goa. 32. Maria Lourdes Praxedes Bevenuta e Machado alias Maria Martins Machado R/o H.no. 131, Gaunsevaddo, Mapusa, Bardez, North Goa, Goa. 33. Vicini Alvaro Souza Machado alias Alvaro Souza Machado, 34. R/o 'Primavera' building, Next to the Old Kaia Academy, Panaji, Tiswadi, North Goa, Goa. 35. Stanley Francis Godin R/o 585, Domlur Layout, Bangalore-560071. 36. Lucia Eulalia Machado e Braganca. 37. Vasco Machado Braganca. 38. Virga Menezes e Braganca Al R/o Gaunsevaddo, Mapusa, Bardez, North Goa, Goa. 39. Maria Elsa Braganca e Braganca 40. Assuncao De Braganca Both R/o Mapusa, Goa. 41. Umeliana Fernandes e Martins R/o Caranzalem, Tiswadi, North Goa, Goa. 42. Ralph Dias R/o Bandra Bombay, Maharashtra

PUBLIC NOTICE

Application received from Mr. Kirtikumar Chimaltal Shah and Mrs. Marie Shah R/o Machados Residential Cove, Dona Paula Taleigao Goa. Requesting their name to be included in the Occupants column in form no. 1 & XIV of survey No. 242/1 of Village Taleigao of Tiswadi Taluka as the applicant have acquired rights on land/ property measuring area of 650 sq. mts as per Sale Deed bearing Registration No. 343/91 Dated 14/03/1991 in Book No. 1 Vol. 130 before the Sub Registrar Iltas Goa.

And whereas the notice in the Form X (Under rule 10) of the L.R.C. 1968 issued to the opponents at the last known address return unserved back with postal remark "Unclaimed" unserved as the applicant does not know the detail addresses of the legal heirs of the opponents and their further addresses.

And whereas the applicant has prayed vide his application received on 10/07/2023 for substituted service, by publication of public notice in any one daily newspaper as required under order V rule 20 (1A) of C. P. C. 1908 as the applicant does not know the detail legal heirs of the deceased nor their addresses.

Now, therefore, if any person having any objection to the above said mutation entry are called upon and to submit their objection to me either orally or in writing within fifteen days from the date of publication of this notice.

Please note that if No Objection is received by me within said period of fifteen days, it shall be presumed that they agree to the mutation entry. The mutation will be certified on any other days after the above period is over.

Place: Panaji Seal (Sanjivani J. Satardekar)
 Date: 24/07/2023 Joint Mamlatdar- III of Tiswadi Taluka

IN THE COURT OF THE 23rd ADDITIONAL CHIEF METROPOLITAN MAGISTRATE, BANGALORE
C. Misc. No. 4456/2023

PETITIONER: 1. HUNNA, W/o ZABI SHARIF ALIAS SHARIF, aged about 31 years, R/o No. 15, Saranya Narayan Building, Govindappa Mohan Road, Anand Lok, Bangalore-560016. - 20/-
RESPONDENT: The Chief Registrar/The Commissioner, Bruhat Bangalore Mahanagara Palike, Bangalore

PUBLIC NOTICE

Whereas, the petitioner has filed petition for obtaining an order seeking direction to above said respondent authority to enter the death of husband of petitioner who was by name late Zabi Sharif Alia Sarhan S/o Subhan Sharif, registered on 15-01-2013 in E. Channarayana/Man Road, Near Poja Garden, Bangalore-560016, and accordingly obtain death certificate from the respondent. If any person interested to file their objection in this matter, may appear at 11:00 A.M on 25-07-2023 to which date the case is posted for hearing, before the Honble 23rd Addl. Chief Metropolitan Magistrate court/Bangalore. Given under my hand and seal of the court on 25-07-2023.
 By order of the court, Sherikatte, XXII ACNM court at Bangalore.

IN THE COURT OF THE 23rd ADDL CHIEF METROPOLITAN MAGISTRATE AT BANGALURU
C. MISC. No. 3747/2023

BETWEEN: 1. T VENKATESAN, aged about years, S/o K Thyagarajan - PETITIONERS
AND: The Registrar of Births & Death, Office of the Commissioner, B. B. M. P. Bangalore ... RESPONDENT

PUBLIC NOTICE

Whereas, the above named petitioners has filed petition seeking direction to the Respondent to register the death of the petitioner's late wife by name Saroja T. W/o. Thyagarajan expired on 25-12-2020 at No. 6, 2nd floor, Vijayaya Nagar, Hanganur, Bangalore 560026. Any person interested in this matter may appear before above Honorable Court at 11:00 am on 18-08-2023 to which the case is posted for evidence of the petitioners.
 Given under my hand and seal on the 04-07-2023.
 By order of the Court, Sherikatte, XV ACNM Court, Bangalore.
 Advocate for Petitioners: Unavaid #2/1, 10th Cross, Anasayya, Bangalore-560035.

IN THE COURT OF THE 23rd ADDITIONAL CHIEF METROPOLITAN MAGISTRATE, BANGALORE
C. Misc. No. 4428/2023

PETITIONER: 1) DASAPPA, S/O SELLAPPA, R/o No. 180, 1st floor, 2nd cross, 2nd main, Ganesha Reddy Layout, A. Mahanagara, Bangalore-560018. - 20/-
RESPONDENT: The Chief Registrar/The Commissioner Bruhat Bangalore Mahanagara Palike, Bangalore.

PUBLIC NOTICE

Whereas, the petitioner has filed petition for obtaining an order seeking direction to above said respondent authority to enter the death of wife of the petitioner No. 1 and mother of petitioner No. 2, who was by name late SELLAPPA S/O DASAPPA EXPIRED ON 01-08-2017 AT THE CROSS, GURUBA REDDY LAYOUT, A NARAYANAPURA, BANGALURU-560018, and accordingly obtain death certificate from the respondent. If any person interested to file their objection in this matter, may appear at 11:00 A.M on 16/08/2023 to which date the case is posted for hearing, before the Honble 23rd Addl. Chief Metropolitan Magistrate court at Bangalore.
 Given under my hand and seal of the court this 25/07/2023
 By order of the Court, Sherikatte, XXII ACNM

Business Standard CAMPUS TALK PROMOTIONS

RNSIT MBA HOLDS A WORKSHOP

Department of RNSIT MBA & Research Centre, Bangalore, successfully organised a workshop on 'Mental health awareness' in collaboration with National Institute of Mental Health and Neuroscience (NIMHANS) at RNSIT MBA Department.

The session helped students to manage and control their mental health. 'Stress is not what happens to us. It's our response to what happens, and response is something we can choose.'

Campus Reporters: Nikhil PN and Vasavi Konda

Dr Pradeep BS, Professor and Head, Department of Epidemiology, Centre for Public Health, NIMHANS along with his coordinators, enlightened our students about Mental Health.

This one-day workshop focused on - Bringing awareness about the importance of mental health well-being, social consciousness among the students in times of stress, and fun-filled activities were involved in engaging students in order to cope with stress management.

DSBS BANGALORE INAUGURATES ITS NEW BATCH OF 2023-25

The Inauguration Ceremony and Orientation Programme of Dayananda Sagar Business School, PGDM (2023-2025), was held on 3rd July 2023. Ms Tintisha Sagar - Joint Secretary, DSI; Dr O V Nandimath - Professor and former Registrar of National Law School, under the NLSIU, Bangalore; Ms Mrinalini Dutt - Business Controller, Toshiba Mitsubishi Electric; Mr Vimal Kumar Goyal - Executive Director, JP Morgan Chase & Co, Bangalore; and alumni of DSBS - Ms. Madhura Sarkar - Senior Talent Acquisition Manager, Analog Devices; and Dr B.S. Patil - Director, participated.

Symphony Thinking of Tomorrow

WORLD LEADER IN AIR COOLING

SYMPHONY LIMITED

Extract of Unaudited Consolidated Financial Results for the Quarter Ended on June 30, 2023

Particulars	Quarter Ended	Quarter Ended	Year Ended	
	30-Jun-23 (Unaudited)	30-Jun-22 (Unaudited)	31-Mar-23 (Audited)	
Revenue from operations	302	329	1,188	
Profit before Exceptional items and Tax	32	38	152	
Exceptional items	2	-	-	
Profit after Exceptional items and before Tax	30	38	152	
Net Profit after Tax for the year/period	24	29	116	
Total Comprehensive Income for the year/period [Comprising Profit for the year/period (after tax) and Other Comprehensive Income (after tax)]	24	21	107	
Paid-up Equity Share Capital (Face Value ₹ 2/- per share) (Refer note no. 3)	14	14	14	
Reserves excluding Revaluation Reserve			867	
Earnings Per Share (of ₹ 2/- each) #				
	Basic & Diluted (₹)	3.44	4.21	16.66

EPS is not annualised for the quarters ended June 30, 2023 and June 30, 2022.

NOTES:

1. Key numbers of Standalone Results are as under:

Particulars	Quarter Ended	Quarter Ended	Year Ended
	30-Jun-23 (Unaudited)	30-Jun-22 (Unaudited)	31-Mar-23 (Audited)
Revenue from operations	172	208	885
Profit before Tax *	18	33	216
Net Profit after Tax for the year/period	14	25	165

* There was no exceptional / extraordinary item during any of the above periods.

2. The Board of Directors in their meeting held on July 27, 2023 declared 1st interim dividend of ₹ 1/- (50%) per equity share of ₹ 2/- each amounting to ₹ 6.90 crores.

3. The Board of Directors of the Parent Company at its meeting held on February 08, 2023 and the shareholders by way of postal ballot on March 15, 2023, approved the buyback of 10,00,000 fully paid equity shares of the face value of ₹ 2/- each, aggregating to 1.43% of the paid-up capital of the Parent Company from its shareholders on a proportionate basis through the tender offer route at a price of ₹ 2,000/- per share for an aggregate amount not exceeding ₹ 200 crores. The Parent Company concluded the buyback procedures during the quarter ended June 30, 2023, and accordingly, 10,00,000 shares were extinguished.

4. The above is an extract of detailed Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulation, 2015. The full format of the Consolidated and Standalone Financial Results for the quarter ended June 30, 2023 are available on the Stock Exchange websites www.nseindia.com, www.bseindia.com and on Company's website www.symphonylimited.com.

By Order Of The Board For Symphony Limited
 Achal Bakeri
 Chairman & Managing Director
 DIN-00397573

Place : Ahmedabad
 Date : July 27, 2023

FORM G INVITATION FOR EXPRESSION OF INTEREST
 (Under Regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	Majestic Research Services and Solutions Limited L72200KA2012PLC063818
2. Address of the registered office	2 nd Floor, Katpak Arcade, No. 46/17, Church Street Bangalore KA 560001 India
3. Address of the Corporate Office	C-509, 5 th Floor, Kanakia Ziflon, Gateway to BKC LBS Marg, Kuria (West) Mumbai MH 400070 India
4. URL of website	https://mrsindia.com
5. Details of place where majority of fixed assets are located	Mumbai, Maharashtra
6. Installed capacity of main products/services	Not applicable
7. Quantity and value of main products/services sold in last financial year (As per Annual Report for the financial year 2020-21)	Sales of Services amounting approx. Rs. 57.24 Crores
8. Number of employees/ workmen	0 (not known)
9. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details can be sought in electronic form by email at: ipvin.mrsi@gmail
10. Eligibility for resolution applicants under section 25(2)(b) of the Code is available at	Details can be sought in electronic form by email at: ipvin.mrsi@gmail.com
11. Last date for receipt of expression of interest	14 th August, 2023 upto 17:00 Hours
12. Date of issue of provisional list of prospective resolution applicants	21 st August, 2023
13. Last date for submission of objections to provisional list applicants	25 th August, 2023 upto 17:00 Hours
14. Process email id to submit EOI	ipvin.mrsi@gmail.com

Date: 28th July 2023 Sd/-
 Place: Surat CA. Vineta Maheshwari
 RP for M/s. Majestic Research Services and Solutions Limited
 IBI Registration No.: IBB/VA-001/JP-P00185 (2017-18/10364 Email: ipvin.mrsi@gmail.com

APPENDIX- IV-A [See proviso to rule 8 (6)]
Sale Notice for sale of Immovable Property

E-Auction Sale Notice for sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(b) and Rule 9(1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described Immovable Property, mortgaged to: Assets Care & Reconstruction Enterprise Ltd. (CIN: U65992DL2020PLC115769) ("Secured Creditor"), the physical possession of which has been taken by the Authorized Officer of the Secured Creditor, will be sold on "as is where is", "as is what is" and "whatever there is" basis on 14.08.2023 from 02.00 P.M. to 04.00 P.M., for recovery of Rs. 51,65,056/- (Rupees Fifty One Lakh Sixty Five Thousand Fifty Six only), pending towards the Loan Account No. S0150XVI [Old Loan Account No. HHLBG00358597], by way of outstanding principal, arrears (including accrued late charges) and interest till 10.07.2023 with applicable future interest in terms of the Loan Agreement and other related loan documents) w.e.f. 11.07.2023 along with legal expenses and other charges due to the Secured Creditor from Sreenivas Dasappa @ Srinivasiah G. D. (Proprietor, Jai Maruthi Designs) and Bhagya.

The old Loan Account along with its underlying security(ies), including the Immovable Property, had been assigned by Indiabulls Housing Finance Ltd. ("IHFL") to Indiabulls Asset Reconstruction Co. Ltd. ("IARCL") vide Assignment Agreement dated 30.09.2020. The said Loan Account has been further assigned by IARCL to and in favour of the Secured Creditor, acting as a Trustee of ACRE-102-Trust, vide Assignment Agreement dated 26.04.2021 read with Rectification Deed dated 26.08.2021.

The Reserve Price of the Immovable Property will be Rs. 25,20,000/- (Rupees Twenty Five Lakh Twenty Thousand only) and the Earnest Money Deposit ("EMD") will be Rs. 2,52,000/- (Rupees Two Lakh Fifty Two Thousand only) i.e. equivalent to 10% of the Reserve Price.

DESCRIPTION OF THE IMMOVABLE PROPERTY

ALL THAT PIECE AND PARCEL OF PLOT OF WESTERN PORTION OF RESIDENTIAL VACANT PLOT BEARING #181, CARVED OUT OF SY. NO. 95/2, SITUATED AT KITHGANAHALLI VILLAGE, ATBIBBLE HOBLI, ANEKAL TALUK, BENGALURU RURAL DISTRICT, IN THE RESIDENTIAL LAYOUT APPROVED BY THE ANEKAL PLANNING AUTHORITY B. M. R. D. A. NO. APALAO/57/2008-09, DATED: 11/10/2010, KNOWN AS "SURYA RESIDENCY", WITH ALL RIGHTS, APPURTENANCES WHATSOEVER OR UNDERNEATH OR ABOVE THE SURFACE, BENGALURU - 562106, KARNATAKA.

MEASURING:
 EAST TO WEST : NORTHERN SIDE 25.0 FEET
 SOUTHERN SIDE 26.5 FEET
 NORTH TO SOUTH : EASTERN SIDE 76.0 FEET
 WESTERN SIDE 70.0 FEET
 TOTALLY MEASURING : 1879.75 SQ. FT.
 AND BOUNDED ON THE:
 EAST BY : REMAINING PORTION OF SAME PLOT NO. 181
 WEST BY : PLOT NO. 182
 NORTH BY : 12 METERS ROAD
 SOUTH BY : PROPERTY OF THIMMA REDDY.

For detailed terms and conditions of the sale, please refer to the link provided on the website of the Secured Creditor i.e. www.acreindia.in. For bidding, log on to www.auctionfocus.in

Date : 26.07.2023 ASSETS CARE & RECONSTRUCTION ENTERPRISE LTD.
 Place : BENGALURU AUTHORIZED OFFICER TRUSTEE OF ACRE-102-TRUST

SEBI SECURITIES AND EXCHANGE BOARD OF INDIA

APPLICATIONS FOR THE POST OF EXECUTIVE DIRECTOR ON CONTRACT / DEPUTATION

Securities and Exchange Board of India (SEBI), is a statutory regulatory body established by an Act of Parliament, to protect the interests of investors in securities, to promote the development of and to regulate the securities market. SEBI invites applications from Indian citizens for Two (02) post of Executive Director, on contract/deputation basis. Last date for receipt of application is August 18, 2023.

For more details of the advertisement visit SEBI website www.sebi.gov.in.

CBC 15204/11/0099/2324

SHRIRAM HOUSING FINANCE LIMITED
 Reg. Off.: Office No. 123, Angappa Naicken Street, Chennai-600001
 Head Office: Level 3, Wockhardt Towers, East Wing C-2 Block, Bandra Kurla Complex, Bandra (East), Mumbai 400 051.
 Website: www.shriramhousing.in

POSSESSION NOTICE

Whereas the undersigned being the authorised officer of Shriram Housing Finance Limited (SHFL) under the provisions of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (said Act) and in exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 (said Rules) issued demand notices to the Borrowers details of which are mentioned in the table below to repay the amount mentioned in the said demand notices.

The Borrowers having failed to repay the amount, notices are hereby given to the Borrowers and the public in general that the undersigned being the Authorized Officer of SHFL has taken the Physical possession of the mortgaged properties described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with rule 8 of the said Rules, on this 25th day of July 2023.

Borrower/Co-Borrower Name & Address	Amount due as per Demand Notice
1. MRS. SAYEDA BANU W/O M ATHAULLA. 2. MR. M ATHAULLA,S/O MOHAMMED SAB, R/at: No. 3428, Behind DCM Watchman Quarters, 4th Road, Sriram Layout, Nituvalli, Near Banni Mahakali Temple, Davangere - 577 004 Also At: Site No. 110, Door No. 213/110, Doddabudihal Village, Davangere- 577 006 Also At: Mr. M Athaulla., Proprietor, Kithwaja Whole Sale Rice Shop, Near Shri Durgambika Temple, Nituvalli, Davangere - 577 004	Rs. 12,02,364/- (Rupees Twelve Lakhs Two Thousand Three Hundred and Sixty Four Only) in respect of Loan Account No. SHLHUBL0000188 as on 12.05.2023 with further interest at the contractual rate, within 60 days from the receipt of said notice. Notice dated: 12.05.2023

Description of Property

All that piece and parcel of residential property bearing Site No. 110, Door No. 213/110, Situated at Doddabudihal, Davangere City, Davangere Taluk and District. Pin: 577004, measuring 32x30 feet in total 960 Sq. Feet and bounded on: East : Property of others, West : Road, North : Property of others, South : Site No. 111.

This notice is also hereby to caution the general public at large that the authorized officer of SHFL is in the lawful Physical Possession of the immovable property mentioned herein above and the Borrowers or any person shall not after receipt of this notice transfer by way of sale, lease or otherwise deal with/ alienate any of the above mentioned secured assets referred to in this notice, without prior written consent of SHFL.

The borrower's attention is invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Place: Davangere Sd/- Authorised Officer
 Date : 25-07-2023 Shriram Housing Finance Limited